

HIGH COURT OF SIKKIM

Statement showing Institution, Disposal and Pendency of cases as on 31.05.2019

Sl. No.	Cases	Total Pendency at the beginning of May, 2019 (Civil-Criminal)	Institution during the month of May, 2019 (Civil -Criminal)	Total Disposal during the month of May, 2019 (Civil- Criminal)	Pendency at the end of May, 2019 (Civil- Criminal)
1	WRIT PETITION	104 01	07 01	03 --	108 02
2	APPEAL	33 72	03 01	01 06	35 67
3	RSA	09 --	02 --	01 --	10 --
4	FAO	03 --	01 --	01 --	03 --
5	CONTEMPT	-- --	01 --	-- -- 10	01 --
6	MISC.CASES	-- 03	-- --	-- --	-- 03
7	MISC.APPEAL	-- --	-- --	-- --	-- --
8	SUO MOTU TRANSFER PETITION	-- --	07 04	04 --	03 04
9	BAIL APPLICATION	-- --	-- --	-- --	-- --
10	MAC APPEAL	10 --	01 --	01 --	10 --
11	REVIEW	-- --	-- --	-- --	-- --
12	REVISION	04 04	01 --	01 --	04 04
13	MAT APPEAL	02 --	-- --	-- --	02 --
14	REVISION U/S 19 OF THE (FAM CT.)	01 --	-- --	01 --	-- --
15	LEAVE PETITION	-- 05	-- 02	-- --	-- 07
16	ARBITRATION PETITION/APPEAL	03 --	01 --	-- --	04 --
17	S.A.O.	-- --	-- --	-- --	-- --
18	REFERENCE	-- --	-- --	-- --	-- --
19	C.O.	03 --	-- --	-- --	03 --
20	TAX APPEAL	03 --	-- --	-- --	03 --
21	Ex.P.	-- --	-- --	-- --	-- --
	GRAND TOTAL	175 85	24 08	13 06	186 87

Note:-

- 1.Appeal(Civil) includes-RFA,WA & Appeal(C) U/s 30 of the Employee's Compensation Act,1923.
- 2.Appeal(Criminal) includes-Criminal Appeal and Appeal (Crl.) U/s 42 of the Prevention of Money Laundering Act, 2002.

